

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

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FILED BY:

NEW DELHI

DATED: 16.05.2025

(JYOTI MENDIRATTA)

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ACTION TAKEN REPORT ON BEHALF OF DISTRICT MAGISTRATE
(WEST) IN COMPLIANCE OF ORDER DATED 21.03.2025 PASSED BY
THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

1. That the aforesaid matter is pending before this Hon'ble Tribunal and fixed for hearing on 14.05.2025.
2. That this Hon'ble Tribunal has passed detailed orders on 21.03.2025 directing to file the file further compliance reports of the already identified borewells.

“Since the borewells already identified to be illegal are still remaining to be sealed, the CEO, DJB and all the Deputy Commissioner (Revenue)/District Magistrates in NCT of Delhi are directed to file further compliance reports by 15.05.2025”.

3. That the District Magistrate, West, has taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter.

1. Status of Illegal Borewell

Name of Sub Division	No. of identified illegal Borewells	No. of Borewells sealed	Borewells not found/Duplicate Entry	No. of Borewells yet to be sealed	Reason for not sealing remaining Borewells
Punjabi Bagh	552	351	201	0	N. A.
Patel Nagar	760	666	94	0	---
Rajouri Garden	873	702	171	0	N. A.
Total	2185	1719	466	0	----

2. Status of Recovery against EDC as per list provided by DPCC

Sub-Division	No. of notice issued for recovery of EDC as per list provided by DPCC	Total Amount involved in EDC	Amount Recovered
Punjabi Bagh	173	68,50,000/-	10,40,000/-
Patel Nagar	235	81,50,000/-	6,60,000/-
Rajouri Garden	330	1,11,00,000/-	9,30,000/-

4. That the said Status Report as received from the Sub-Division Punjabi Bagh, Patel Nagar and Rajouri Garden are annexed hereto as **Annexure-A**, **Annexure-B** and **Annexure-C** respectively.
5. It is humbly submitted that Action is being taken by concerned Sub-Divisions for recovery of the balance amount.

6. It is humbly submitted that the District Magistrate (West) has the highest respect and regard for the orders and majesty of this Hon'ble Tribunal. The present status report is being placed before this Hon'ble Tribunal for its consideration.

Date: 16.05.2025


Section officer
With prior approval of
District Magistrate

(West)
Ram Kumar Singh
S.O. (Admin)
O/o DM (West)
Distt. West
Delhi



Annexure-A

IN THE COURT OF THE SUB-DIVISIONAL MAGISTRATE: PUNJABI BAGH
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
MAIN ROHTAK ROAD, NANGLOI, NEW DELHI - 110041

No. F.1/SDM/PB/misc./2025/ 3099

Dated: 30-4-2025

To

The Section Officer (Report)
District West, GNCTD of Delhi
Plot No. 3, Shivaji Place, Raja Garden,
New Delhi 110027

Sub:- Regarding Compliance Report.

Sir,

This is with reference to your letter no. F1/DMW/Vig/Ground Water/NGT Matters/2025/213-14 dated 28.04.2025, on the subject mentioned under:-

In this regard, the status report of sealed bore wells falls in Sub-Division Punjabi Bagh is as under:-

Illegal Bore wells identified by DJB	Illegal Bore wells sealed as on 30.04.2025	Court Stay Order on Bore wells	Area/Locality	Bore wells not identified i.e. incomplete address/permanent locked/address other district	Bore wells pending to be sealed
552	351	NIL	Sub Division Punjabi Bagh	201 (116+83+01+01)	NIL

Status report of Recovery of EDC.

S. No.	No. of Cases	EDC Amount	Comments/remarks
1.	173	68,50,000/-	As per list forwarded by DPCC total number cases where EDC has been imposed and to be recovered.
2.	23	10,40,000/-	EDC recovered by SDM (PB) w.e.f Feb. 2025.
3.	59	21,20,000/-	Number of cases in which Notices delivered through Speed Post (Department of Post) and recovery proceedings are going on at this office.
4.	91	36,90,000/-	Number of cases notices were returned undelivered (though speed post) with remarks i.e. "no Name" "Mentioned defaulters" "incomplete address" "no such person found". These cases referred back to DPCC to provide the complete details of the violators/defaulters with complete address.

30/4/25



30/4/25
TEHSILDAR
PUNJABI BAGH

**OFFICE OF THE SUB DIVISIONAL MAGISTRATE (PATEL NAGAR)
PLOT NO.3, 2nd FLOOR, SHIVAJI PLACE, RAJA GARDEN, DELHI-27.**

To,

Section Officer (Reports)
District West, GNCT of Delhi, Plot No-3, Shivaji Place,
Raja Garden, New Delhi-110027.

Sub: Regarding compliance report.

Sir,

This is with reference to office letter vide no. F.1/DM/West Vig/Misc/2025/158 dated 21.04.2025, on the subject mentioned above. In this regard, the detailed report is as under:

Illegal Borewells identified by DJB	Illegal Borewells sealed .	Borwell not found at address/Duplicate/ Locked/ Area no falls Permanent	Yet to be sealed
760	666	94	00

Status report of recovery of EDC

S. No.	No. of Cases	EDC Amount	Comments/remarks
1.	235	Rs. 81,50,000/-	As per list forwarded by DPCC total number cases where EDC has been imposed and to be recovered.
2.	22	Rs.6,60,000/-	EDC recovered by SDM (PN).
3.	213	Rs.74,90,000/-	Number of cases in which final notices again issued to defaulter through SHO concerned. File also put up for Court case.

Asht Sarda
Tehsildar (Patel Nagar)



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (RAJOURI GARDEN)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
PLOT NO. 3, SHIVAJI PLACE, RAJA GARDEN, DELHI-27
Email: rajaurisdm@nic.in

To

Section Officer (Reports)
District West, GNCTD of Delhi
Plot No-3, Shivaji Place,
Raja Garden, New Delhi-110027.

Subject: Report regarding illegal borewells.

Sir,

This is with reference to your letter no. F1/DMW/Vig/Ground Water/NGT Matters/2025/213-14 dated 28.04.2025, on the subject mentioned under:-

In this regard, the status report of sealed borewell falls in Sub-Division Rajouri Garden is as under:

Name of subdivision: Rajouri Garden

Total No. of identified by DJB	No. of illegal Borewells sealed as on 06.05.2025	No. of duplicate/not found illegal Borewells	No. of Borewells yet to be sealed.	Reason for not sealing of illegal Borewells	No. of Challa n issued	Detail of recovered Amount	Detail of Prosecution filed in Court as per NGT order dated 21.03.2025
a.	b.	c.	d.	e.	f.	g. in lakh	h.
873	702	171	NIL	NIL	330	9.3	NIL

Status report of Recovery of EDC.

S. No.	No. of Cases	EDC Amount	Comments/remarks
1.	360	12000000/-	As per list forwarded by DPCC total number cases where EDC has been imposed and to be recovered.
2.	30	900000/-	Duplicate entries
3.	31	930000/-	EDC recovered by SDM (RG) (List enclosed)
4.	299	10170000/-	Number of cases in which Notices delivered by hand and recovery proceedings are going on at this office.

TEHSILDAR/EXECUTIVE MAGISTRATE
SUB DIVISION RAJOURI GARDEN